

27/5/2003

Mr. Ashwami Swami, Counsel for Applicant.
None present for respondents.

The learned counsel for the applicant submits that he has received a copy of the reply just yesterday and he seeks time to take further instruction from the applicant. Time is granted.

Put up on 22/07/2003 for admission.

R. K. RAUSHIK
Judicial Member

22-7-2003

Mr. R. S. Saluja Counsel for applicant
~~Mr. N. R. Ghosh~~ present for the respondents
No. 203.

Mr. Saluja, learned counsel for the applicant, states that after filing the OA, the applicant's services have been terminated and, therefore, new cause of action has been arisen to the applicant and his client wants to file a fresh OA and wants to withdraw the instant OA.

Consequently, the OA is dismissed as withdrawn with a liberty to file fresh OA.

R. K. Upadhyaya
Member (A)

A. L. Gupta
Vice Chairman

(A797) 10

RTABDAN

2003
Notice R/A/
not served
affidavit not
filed

Reply not
filed
21/5

Reply filed
on 27/5/03
27/5

No, submission
regarding it
Service of
\$ 1000 notice
R-1
18/5

R/copy
checked by
28/6/03

R/copy
checked by
28/6/03

Section officer (Records)
Part II and III destroyed
in my presence on 24.3.04
under the supervision of
section officer (1) as per
order dated 12/12/03